Proposal to scrap Aadhar Card

 $330.\,SHRI\,SHANTARAM\,NAIK$: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to scrap Aadhar Card system;
- (b) if so, whether National Population Register is proposed to be prepared for the purpose;
- (c) whether any instructions have been given to the Registrar General of Census in this regard;
- (d) whether Government proposes to investigate into data collected in connection with Aadhar Card; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) The Government is actively considering to synergise the scheme of Aadhar with that of the National Population Register (NPR).

- (b) The creation of NPR is undertaken as per the provision of the Citizenship Act, 1955 and Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules 2003. The creation of NPR is mandatory and legal obligation. The demographic data for NPR has already been collected for the entire country in 2010 and also digitized thereby creating an electronic database of 118 crore persons. Biometric enrolment has been completed for more than 25 crore persons.
- (c) Under the Citizenship Act, 1955 and Rules thereof, the Registrar General India has been designated as Registrar General of Citizen Registration (RGCR). RGCR has been asked to complete NPR and take to its logical conclusion, which is the creation of NRIC by verification of citizenship status of every usual residents in the NPR.
 - (d) No, Sir.
 - (e) Question does not arise.

Delay in implementation of CCTNS

- $\dagger 331.$ SHRI NARESH AGRAWAL : Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the State-wise details of real time sharing information between police stations and police headquarters of the country along with the funding and implementation of Crime and Criminal Tracking Network System (CCTNS);
 - (b) whether there has been delay in implementing CCTNS; and
 - (c) if so, the reasons thereof?

[†]Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) CCTNS project is currently under implementation stage and real time information sharing between Police Stations and Police Headquarters will start once CCTNS is successfully implemented. The State-wise details of funding and implementation of CCTNS are given in the Statement (*See* below) and the Annexure respectively. [*See* Appendix 232 Annexure No. 13]

(b) and (c) Yes Sir, the project has encountered delays which can be attributed to (i) considerable delay in signing of the System Integrator (SI) contract at State/UT level, (ii) considerable delay in completion of the existing IT infrastructure and network initiatives such as SWAN (State Wide Area Network), SDC (State Data Centre), NSDG (National Service Delivery Gateway) etc., under NeGP scheme, (iii) the Core Application Software (CAS) of CCTNS project should have been completed for initiation of rollout in the year 2009-2010 as envisaged in the Cabinet Committee on Economic Affairs (CCEA) note. However, the Software Development Agency (SDA) at the Central level was selected only by June 2010 after a bid process which started in August 2009. The certified CAS has been released to States/UTs on 19th November, 2013.

Statement
State-wise details of funding

(₹ in Lakhs)

Sl.No.	State/UT Name	Total funds outlay as per PIM approvals	Total funds released till date
1	2	3	4
1.	Andhra Pradesh	10984	6106
2.	Arunachal Pradesh	1298	383
3.	Assam	3165	3098
4.	Bihar	5966	2585
5.	Chhattisgarh	3942	1297
6.	Goa	704	321
7.	Gujarat	5512	4841
8.	Haryana	3140	1075
9.	Himachal Pradesh	1325	698
10.	Jammu and Kashmir	2803	2462
11.	Jharkhand	4280	5065
12.	Karnataka	6004	4669

Foreigners arrested under Foreigners Act, 1946

- $332.\,DR.\,R.\,LAKSHMANAN$: Will the Minister of $\,HOME$ AFFAIRS be pleased to state:
- (a) whether it is a fact that 7,345 foreigners were arrested in the Year 2011 under various provisions of Foreigners Act, 1946;
 - (b) if so, the details thereof;
- $\begin{tabular}{ll} (c) & whether there is an increase in the number of arrest of foreigners in the last two years; and \end{tabular}$